92. SHRI SURENDRA MOHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Central Government have advised the State Governments to set up Tripartite Advisory Panels for implementation of minimum wages for agricultural workers;

(b) if so, what are the details thereof, and the reaction of the State Governments in the matter;

(c) whether similar local tripartite committees are proposed to be set up in the Construction Industry;

(d) ji so, what are the details in this regard; and

(e) if the answer to part (c) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MIMSTRY OF LABOUR AND RE-HABILITATION (SHRIMATI MOHSINA KIDWAI): (a) Yes, Sir.

(b) The State Governments/Administrations have been advised, among others, to set up Tripartite Committees at different levels within their States/Territories to oversee implementation of minimum wages in agriculture, bring about a general awareness about wages among workers, settle disputes, etc. while 8 States have set up Committees at certain levels, 10 States have not felt if necessary and others are considering the matter.

(c) to (e) Although the Labour Minister!;' Conference held in July, 1980 recommended that tripartite committees should be formed at difl'er-ent levels within the State to oversee the implementation of the minimum wages in agriculture, the State Governments are free to appoint committees in respect of other employments as well wherever considered necessary. to Questions

93. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) whether it is a fact that the" recognized Trade Union Organisations have agreed, to any common programme for healthy industrial relations in the country;

(b) if so, what are the details in this regard; and

(c) if th_e answer to part (a) above be in negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MIMSTRY OF LABOUR AND RE-HABILITATION (SHRIMATI MOHSINA KIDWAI): (a) One of the recommendations made at the National Labour Conference, held on 17th and 18th September, 1982 related to evolving Codes of Conduct for Trade Union Organisations and employers.

(b) The eligibility of a trade union organisation for recognition a_s a collective bargaining agent will depend on its following the Code of Conduct.

(c) Does not arise.

Norms regarding strike decision by trade unions

94. SHRI RAMANAND YADAV; SHRIMATI AMARJIT KAUR:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Central Government have sought the views of the State Government employers and trade union centres on the question of legislative changes likely to be brought in the Parliament On the issue of norms for identifying nego, tiating agents, pre-condition for strike decision to create good industrial climate in the country;